

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA-433/00
IN
OA-1007/2000

②

New Delhi, this the 15th day of January, 2001.

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

M.K.Pachar

..Original applicant.

VERSUS

Union of India & Ors.

..Review applicants/
Respondents

O R D E R (By circulation)

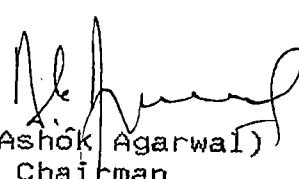
RA No.433/2000 has been filed by the Review Applicants for review of the order passed in OA No.1007/2000.

After going through the RA, we find that the review applicants have tried to re-argue the case by reagitating the same issues which they had raised in the OA. All the points taken in the RA were considered at great length by the Tribunal while deciding the OA.

After going through the RA, we do not find any error apparent on the face of the record which may require review of my order under Order XLVII Rule 1 CPC read with Rule 22(s)(f)(i) of the Administrative Tribunal's Act. In the circumstances, the RA is rejected. No costs.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman